

Vacant posts in higher education

†1490. SHRI NARESH AGRAWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the posts lying vacant for years in higher educational institutions have not been filled so far, if so, the reasons therefor; and

(b) if not, the number of vacant posts filled during last two years and the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Education is a concurrent subject and the majority of Higher Educational Institutions (HEIs) come under the purview of State Governments/ Union Territory Administrations. The incidence and filling up of vacancies in the very large numbers of HEIs is an ongoing and continuous process. Vacancies at various levels are caused by dynamic processes attributable, *inter-alia*, to retirements, resignations, deaths, deputations, expansions and opening up of new institutions. This data is not centrally maintained.

CAG audit for Deemed to be Universities

1491. SHRIMATI WANSUK SYIEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has sought the expert opinion on extending the purview of the Comptroller and Auditor General of India to examine the books of accounts of 85 privately run Deemed to be Universities that do not avail any grant from Government;

(b) whether Government's move to get the accounts of the privately-run deemed universities is in accordance with the 2010 Deemed Universities Regulations which provide for a CAG audit of all Deemed to be Universities; and

(c) whether Government feels that a CAG audit would ensure quality of work and teaching at the Deemed to be Universities while curbing unfair financial practices?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Deemed to be Universities are governed by University Grants Commission (UGC) (Institutions Deemed to be Universities) Regulations, 2010 amended from time to time. The relevant portion of Clause 20.0 of Annexure 2 of the said Regulations, pertaining to audit of Institutions Deemed to be Universities, is as under:

† Original notice of the question was received in Hindi.